NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

4. IA 1291/2022 in C.P. (IB)/4265(MB)2019

CORAM:
SHRI CHANDRA BHAN SINGH JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.05.2022

NAME OF THE PARTIES: - Isgec Heavy Engineering Ltd Vs. Pradas Sugar and Allied Agro Products Limited
IN THE MATTER OF
Isgec Heavy Engineering Ltd
V/s
Prasad Sugar & Allied Agro Products Ltd

APPEARANCE :

FOR THE OPERATIONAL CREDITOR : Adv. Aniket Nimbalkar
FOR THE CORPORATE DEBTOR : Adv. Abhishek
Section: Application under any other provisions- IBC U/s 9 of (IBC)

ORDER

The matter is taken up through Virtual Hearing (VC).

IA 1291 of 2022:- The present Application is taken out for permission to withdraw CP (IB) 4265 of 2019 contending that the issues are settled amongst the parties and settlement terms are also enclosed with the Application. On perusal of the same reveals that the same are duly signed by both the parties. Counsel appearing for the parties have also submitted that in view of the settlement, Corporate Debtor has paid the sum as per the settlement terms. Having considered the submission of both the parties and on perusal of the settlement terms, **IA 1291 of 2022** is **allowed** and **CP (IB) 4265 of 2019** is **disposed of** as **withdrawn.**

Sd/- **Sd/-**
CHANDRA BHAN SINGH **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**
13.05.2022
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